

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No.2
Supplementary List

C.P. (IB)/16(CH)2024

IN THE MATTER OF:

State Bank of India

..Petitioner

Versus

Sunita Jain

...Respondent

Under Section: 95(1), IBC 2016

Order delivered on 25.01.2024

CORAM:

**DR. PSN PRASAD,
HON'BLE MEMBER (J)**

**SHRI UMESH KUMAR SHUKLA
HON'BLE MEMBER (T)**

PRESENT:

For the Petitioner : Mr. Vishav Bharti Gupta, Advocate
For the Personal Guarantor : Mr. Raghav Kakkar, Advocate

ORDER

Heard the submissions made by the learned counsel for the petitioner. The petitioner has proposed the name of the IRP Mr. Mahesh Bansal, who during the hearing has shown his unwillingness to be a IRP in this matter. The counsel of the Personal Guarantor is present and submitted that he has not received the copy of the petition. The counsel of the Bank is directed to propose the name of the new IRP and serve a copy of the petition to the Personal

Mamta 25.01.2024.

Guarantor. In view of the above, proxy counsel of Personal Guarantor Advocate Mr. Raghav Kakkar has submitted that he has been instructed by the guarantor Ms. Sunita Jain to appear on her behalf. Therefore, he is directed to provide the address to the counsel for the State Bank of India to enable him to once again serve a copy of the petition on the guarantor or if the guarantor counsel produces an authorization letter to receive the copy of the petition, the counsel of the State Bank of India may provide a copy of the same to the counsel. Further, the counsel for the State Bank of India may consider to suggest the name of a IP to act as IRP or this Adjudicating Authority will appoint the IP from the IBBI penal of IP for the period January to 30th June, 2024 on the next date of hearing. On the request of the counsel for the State Bank of India, matter is posted to 19.02.2024.

**Sd/-
(DR. PSN PRASAD)
HON'BLE MEMBER (J)**

**Sd/-
(UMESH KUMAR SHUKLA)
HON'BLE MEMBER (T)**